NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.71(MAH)/2013 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.09.2016

NAME OF THE PARTIES:

M/s. Gupta Infratec Pvt. Ltd.

V/s.

M/s. Avinisha Realtors Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME

DESIGNATION

SIGNATURE

1 2 × 5. K Jain Pcs In Du Petitioner

Order

C.P. No. 71/397-398/CLB/MAH/2013

- Ld. Counsel from the side of the Petitioner is present, however none appeared from the side of the Respondent.
- 2. On the last date it was informed that a mutual settlement is in progress among the parties.
- 3. Both the parties are directed to place on records the terms and condition of the settlement or some evidence, for e.g. a draft of MOU, if any, to satisfy the Bench that in reality the parties are pursuing for the amicable settlement.
- 4. Next date of hearing is fixed on 27.10.2016
- 5. The Petitioner is directed to inform this date to the Respondent as well.

sd/-

Dated: 15.09.2016

Shri M.K. Shrawat

Member (Judicial)